

CCPA - 66/96

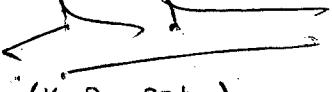
1./ 7.10.96.

Shri M.P. Dixit, the proxy counsel prays for adjournment on the ground that the learned counsel for the applicant, Shri M.N. Parbat is not available today. List it on 20.11.96 for hearing on admission.

/CBS/


(D. Purkayastha)

Member (B)


(K.D. Saha)

Member (A)

2/20.11.1996

List on 11.12.1996 for hearing before the
Division Bench.

MPS.


(V.N. Mehrotra)
Vice-Chairman

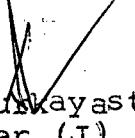
3/11.12.96

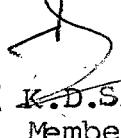
Heard Shri Harendra Prasad Singh, learned
counsel for the applicant. This CCPA has been
filed alleging non-compliance of the order of this
Tribunal dated 1.2.1996 passed in the OA-62 of 1996.

2. Issue notice to the respondents to file show
cause within four weeks from today as to why contempt
of Court proceedings be not initiated against them.

List on 19.2.1997.

SKS


(D. Purkayastha)
Member (J)


(K.D. Saha)
Member (A)

Notice issued
of Resp. No. 106
on 04/12/96.
BL
Sakalatnama on b/o resp.
filed on 1/2/97
in file C.
Ad

OA - 66/96

4. / 19.2.97. List it on 17.4.97 for hearing on CCPA.

/ CBS/

(V.N. Mehrotra)

Vice-chairman

5

17.4.97 List on 2.7.97 for hearing

on CCPA.

Show cause
on behalf of
the respondent
filed on 21.11.97
and file attached
N.T. 1000
23.5.92

(V.N. Mehrotra)

Vice-Chairman

6/02.07.97

List on 20.08.1997 for hearing on contempt.

SKJ

(V.N. Mehrotra)
Vice-Chairman

7

20.8.97

List on 20.10.97 for hearing on
contempt.

EM

(V.N. Mehrotra)
Vice-Chairman

8/20.10.97

Since DB is not available, case is adjourned
sine-die till DB is constituted.

SKJ

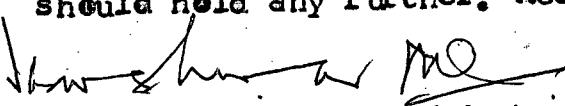
(V.N. Mehrotra)
Vice-Chairman

- CCPA 66/1996

9/4.7.2003 At the very outset inviting attention to the order of this Tribunal passed in Q.A. 62/96 in which directions had been given to the respondents to consider the representation of the applicant and also to ensure expeditious payment of settlement dues, if due to the applicant, the ld. counsel for the respondents Shri P.K.Verma has submitted that the directions of the Tribunal has since been complied with vide para 6 of the show-cause filed by them. He has also referred to the receipt of the amounts received by the applicant placed at Annexure-R/2 and R/3 of the Q.A.

It is thus observed that the orders of this Tribunal given in Q.A. 62/96 have already been complied with by the respondents, therefore, there is no reason why this CCPA should hold any further. Accordingly, this CCPA stands dismissed.

MIS.


(Sarweshwar Jha)/M(A)


(B.N.Singh Neelam)/VC